IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

OA.314/97

dt.27-3-97

Between

KVA Satyanarayana

: Applicant

and

1.Sub Divnl. Officer · Telecom Vizianagaram

2. Telecom District Engineer Vizianagaram

3. Chief Genl. Manager Telecommunication Doorsanchar Bhavan Hyderabad

: Respondents

Counsel for the applicant

: K. Venkateswara Rao

Advocate

Counsel for the respondents

: K. Ramulu Addl. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

OA.314/97

dt.27-3-97

Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member(Admn)

Heard Sri K. Venkateswara Rao for the applicant.

- 2. The applicant was disengaged in June, 1985 i.e. nearly 12 years ago. Furthermore, he was engaged for no more than 148 days in 1983, 61 days in 1984, and 126 days in 1985, as seen from the certificate issued by SDOT, Vizianagaram.
- 3. Apart from the obvious fact that the applicant does not fulfil the eligibility criteria for grant of temporary status/regularisation having put in less than 240 days in successive years his claim is also barred by limitation. Viewed from any angle, he does not appear to be eligible for consideration under any scheme evolved by the Department.
- 4. Under the circumstances, the OA is allowed to be withdrawn at the request of the learned counsel and is accordingly disposed of.

(H. Rajehdra) Prasad)
Member (Admn)

Dated : March 27, 97
Dictated in Open Court

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O.A.314/97

To Sub

- The/Divisional Officer, Telecom, Vizianagaram.
- The Telecom District Engineer, Vizianagaram.
- The Chief General Manager, Telecommunication, Doorsanchar Bhavan, Hyderabad.
- 4. One copy to Mr.K. Venkateswar Rao, Advocate, CAT. Hyd.
- 5. One copy to Mr.K.Ramulu, Addl.CGSC. CAT.Hyd.
- 6. One copy to Hon'ble Member(A) CAT. Hyd.
- 7. One copy to D.R.(A) CAT.Hyd.
- 8. One spare copy.

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYLERABAL BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 27 - 3 -1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

T.A.No.

Admitted and Interim directions Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn Dismissed for default.

Ordered/Rejected.

No order as to costs.

केन्द्रोब प्रशासनिक अधिकरण Central Administrative Inibuna: REGIOESPETCH

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हैंदराबाद न्यायशीख HYDEKABAD BENCH